

- (3) The Dynamic Assured Career Progression Scheme (DACP) has been extended upto Senior Administrative Grade (SAG) posts. The CHS officer's promotion upto Senior Administrative grade (SAG) level are made on a time bound basis without any linkage to vacancies.
- (4) The 6th Pay Commission has brought about an overall improvement in remuneration of doctors.
- (5) The period of Study Leave for CHS Doctors has been enhanced from 2 to 3 years for post graduation.

These measures have been taken during the last 2-3 years and are beginning to yield result towards retaining the doctors/specialists in Government hospitals/institutions.

Maintenance and construction of new buildings at AIIMS

†*92.SHRI ANIL MADHAV DAVE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state separately the amount spent on maintenance and construction of new buildings in the residential complex of the All India Institute of Medical Sciences (AIIMS), New Delhi during the last three years, year-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): The expenditure on construction of new buildings in residential complex of AIIMS during last three years is Nil. The details of year-wise expenditure incurred on maintenance and constructions of new buildings separately in the residential complex of AIIMS, New Delhi during the last three years are given as under:

Civil Division

Maintenance of Residential Complex

(Amount Rs. Lakh)

Year	Non-Plan	Plan	Total
2007-08	175.68	551.00	726.68
2008-09	178.96	804.28	983.24
2009-10	240.03	864.97	1105.00
TOTAL	594.67	2220.25	2814.92

†Original notice of the question was received in Hindi.

Electrical Division

Maintenance of Residential Complex

Year	Non-Plan	Plan	Total
2007-08	30.18	57.01	87.19
2008-09	43.25	177.43	220.68
2009-10	49.44	90.61	140.05
TOTAL	122.87	325.05	447.92

Air Conditioning Division

Maintenance of Residential Complex

Year	Non-Plan	Plan	Total
2007-08	NIL	NIL	NIL
2008-09	NIL	NIL	NIL
2009-10	0.18	4.16	4.34
TOTAL	0.18	4.16	4.34

Statutory minimum wages under MGNREGS

*93. SHRI D. RAJA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is a consistent demand to bring the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) under the purview of Minimum Wages Act, 1948 so that, the workers under this scheme are paid statutory minimum wages; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF RURAL DEVELOPMENT (SHRI VILASRAO DESHMUKH): (a) and (b) Yes, Sir. However, in accordance with Section 6(1) of the Mahatma Gandhi NREGA, notwithstanding anything contained in the Minimum Wages Act, 1948 (11 of 1948), the Central Government may, by notification, specify the wage rate for the purpose of Mahatma Gandhi NREGA.